F. No. A-12026/15/2022-CESTAT-DOR
Government of India
Ministry of Finance
Department of Revenue
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Hall No. 14108, 4th Floor, C' Wing
Kartavya Bhawan-1, New Delhi-110001
Dated, the 02nd November, 2026

Vacancy Circular

Subject: - Selection for the posts of Member (Judicial) and Member (Technical) in Customs, Excise and Service Tax Appellate Tribunal (CESTAT)-reg.

1. CESTAT: - The Customs, Excise and Service Tax Appellate Tribunal is an Appellate authority established under Customs Act, 1962 to hear various appeals under the Customs Act, 1962, Central Excise Act, 1944 and Finance Act, 1994. The principal bench of CESTAT is situated at New Delhi and its other Benches are situated at Mumbai, Kolkata, Chennai, Bangalore, Ahmedabad, Allahabad, Chandigarh and Hyderabad. **A person, on selection, may be posted at any of the Benches of the Tribunal.**

2. Vacancy: - In supersession of earlier vacancy circular dated 15.04.2025, applications are being invited for following 5 vacancies of Member (Technical) and 4 vacancies of Member (Judicial) in CESTAT.

S.No.	Post	Date of Vacancy	Location
1	Member (Technical)	31.01.2025	Ahmedabad
2	Member (Technical)	16.08.2025	Mumbai
3	Member (Technical)	27.01.2026	Mumbai
4	Member (Technical)	01.08.2026	Kolkata
5	Member (Technical)	14.09.2026	Hyderabad
6	Member (Judicial)	06.05.2026	Bangalore
7	Member (Judicial)	20.08.2026	Delhi
8	Member (Judicial)	25.08.2026	Chandigarh
9	Member (Judicial)	27.11.2026 (Anticipated)	Ahmedabad

3. Qualification: - The qualifications, eligibility, salary & other terms & conditions of the appointment of a candidate will be governed by the provision of the Tribunal Reforms Act, 2026 read with National Tribunals Commission and Qualification, Selection, and Conditions of Service of Chairperson and Members of Tribunals Rules, 2026.

In terms of the National Tribunals Commission and Qualification, Selection, and Conditions of Service of Chairperson and Members of Tribunals Rules, 2026, in CESTAT, a person shall not be qualified for appointment as Member unless he/she:

Member (Judicial):

(i) is, or has been, a District Judge and Additional District Judge for a combined period of ten years; or

(ii) has been an advocate for ten years with substantial experience in litigation under indirect tax laws before CESTAT or High Court or the Supreme Court; or

(iii) is, or has been, a member of the Indian Legal Service in Grade I or above.

Member (Technical): is, or has been, a member of the Indian Revenue Service (Customs and Indirect Taxes Group 'A'), has held the post of Principal Commissioner of Customs or Central Excise, or an equivalent or higher post, and has performed judicial, quasi-judicial or adjudicating functions for three years.

In terms of the Tribunals Reforms Act, 2026, a person holding or has held the post of Member in CESTAT shall be eligible for consideration for reappointment in accordance with Section 14 of the Act.

The cut-off date for considering eligibility of the candidates against the aforesaid vacancies will be last date of submission of the application.

4. Salary and Terms of Appointment: - A Member shall be paid a salary of Rs. 2,25,000/- (fixed) and shall be entitled to draw allowance as are admissible to a Government of India Officer holding Group 'A' post carrying the same pay. In case of a person appointed as the Member, is in receipt of any pension, the pay of such person shall be reduced by the gross amount of pension drawn by him.

In terms of the National Tribunals Commission and Qualification, Selection, and Conditions of Service of Chairperson and Members of Tribunals Rules, 2026, where the

person appointed as a Member of the Tribunal is a serving Judge of the Supreme Court or a High Court or a serving Member of any service of the Central Government or State government or their undertaking, he shall either resign or obtain voluntary retirement from his parent service before joining the Tribunal.

The Members of the Tribunal shall not be entitled for additional pension, provident fund and gratuity for the services rendered in the Tribunal.

The Member shall hold office for a term of five years or till he attains the age of Sixty-Seven years, whichever is earlier.

5. Procedure for selection: - The Search-Cum-Selection Committee shall take into account the comprehensive assessment of the candidates, based on weightage of such assessment as specified in the regulation including personal interaction with the candidates and their integrity and suitability and the requirement of the Tribunals concerned for recommending suitable persons.

6 . Application Procedure:- Applications of eligible and willing applicants are invited alongwith biodata in the prescribed proforma at Annexure-I. In case of serving officer including Judicial Officers, the applications shall also be accompanied with (i) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (ii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iii) cadre clearance (iv) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (v) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, at the following address, so as to reach this office within **45 days** of the issuance of this vacancy circular i.e latest by 16.12.2026.

Shri Tarandeep Singh
Under Secretary (Ad.1C)
Department of Revenue.
Room No. 14108, 4th Floor, 'C' Wing,
Kartavya Bhawan-1, New Delhi- 110 001.
Email: - tarandeep.s14@nic.in Telephone No. 011-24012544

7. The interested applicants who applied against the vacancy circular 15.04.2026 need to apply afresh against this vacancy

circular.

No TA/DA will be admissible to the candidates to be called for interview/interaction. The Candidates are required to make own arrangements.

8. Advertisement and Prescribed Application form can be downloaded from the website of Department of Revenue i.e. **dor.gov.in** or the website of CESTAT i.e. **cestat.gov.in**

9. Any application received after due date or without necessary Annexure as mentioned above will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.

Tarandeep S. 02/11/26

(Tarandeep Singh)
Under Secretary to the Govt. of India

To

1. Chairman, CBIC/ Commissioner (Coord.), CBIC – with a request for wide publicity in all organisations and their field formations under their administrative control to facilitate early and optimum number of applicants.
2. The Registrar, Supreme Court of India for giving this circular wider publicity.
3. The Registrars, all High Courts of India for giving this circular wider publicity.
4. The Registrar, CESTAT – for publishing the circular on their website.
5. Technical Director, NIC, Department of Personnel and Training, Room No.11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading 'Vacancies in the Autonomous Organisations'.
6. Section Officer (Computer Cell), Department of Revenue, with the request to upload the vacancy circular on the official website of the Department of Revenue

Tarandeep S. 02/11/26

(Tarandeep Singh)
Under Secretary to the Govt. of India

Annexure-I

PROFORMA

Space for photograph duly signed by candidate

Name :

1. Date of Birth :
2. Category (SC/ST/OBC/UR) :
3. Designation/Profession :
4. Contact Details :

	Residential	Official
Address:		
Mobile/Phone No.		
Email:		

6. Cadre/Service :
7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Employment record in chronological order starting with present Employment, list in reverse (For Government or Judicial Officers):

Sl. No.	Name & address of employer (Govt./PSU/Ministry/ Department/any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

*Also indicate Sl No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge (as applicable) or above

8A. Employment record in chronological order starting with present Employment,

list in reverse (For candidates other than Government or Judicial Officers):

Sl. No.	Name & address of employer/Details of Profession/ Self-Employment	Annual Income: (As per latest ITR)	Period of Service		Nature of work done*
			From	To	

*Such as Judicial or Quasi-Judicial /Criminal /Civil/Taxation/ Company Affairs/ Finance/ Accountancy or any other as may be applicable

9. Date from which drawing the pay scale in the grade of Additional Secretary/District Judge/Additional District Judge to the Government of India or any equivalent rank. :

10. Write up on adjudicating experience of the applicant (200 words) [Wherever applicable] :

11. Experience alongwith brief write up in handling before relevant Courts/Tribunals/Adjudicating Authority (if applicable) : Details of Such Cases cases (Reported/unreported cases)

12. Additional Experience :

(i) For the post of Member (Judicial):

For Judges/iLS Officers:

- Experience in handling indirect tax cases :
- Copy of 02 adjudicating orders passed by the applicant:

For Advocates:

- Experience in handling indirect tax cases :

(ii) For the post of Member (Technical) for IRS Officers:

- Experience in handling indirect tax cases :
- Copy of 02 adjudicating orders passed by the applicant:

13. Proof of Experience [For candidates other than Govt. or Judicial officers] :

14. Annual Income along with copy of latest ITR [For Advocates] :

15. Write up on 05 major achievement (200 words each) :

16. Details of any application made by the applicant to any post in other Tribunals/Authorities :

17. Awards/honours/Publications, if any :

18. Affiliation with the professional bodies/ Institutions/societies/or any other body including political party :

19. Additional information, if any, which applicant would like to mention in support of the application for the post. :

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl. No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :
Date:

Signature of the candidate:

Mob. No._____
Tel. No._____
E-Mail Address_____
Office Address: _____
Residential Address:_____

Annexure-II

CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/FORWARDEING AUTHOTITY

1. Certified that the particular furnished by Shri/Smt/Kum----------are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum----------during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last five years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum----------in enclosed herewith.

Seal & Signature of the cadre controlling Authority

Annexure-III

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Father's name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service
6. Service to which the officer belongs, including batch /year/ cadre etc. , wherever applicable :

7. Positions held (During ten preceding years) :

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given) :

9. Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*) :

10. Whether any punishment was awards to the officer during the last 10 years and if so, the date of imposition and details of penalty (*) :

11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission) :

12. Is any action contemplated against the Officer as on date (if so, details to be furnished (*) :

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)